

THUMBNAILS

BGU holds Commencement Day programme to welcome BAJMC & MAJMC Students: Birla Global University, Bhubaneswar organized the commencement day programme to welcome the newly admitted BAJMC and MAJMC students on 2nd August, 2023. Mr. Rohit Dubey, Vice President - Reliance Jio, Brand & Corporate Communication, Public Policy & Advocacy graced the commencement day as the Chief Guest. Ms. Kasturi Ray, Senior News Editor, New Indian Express and Author graced the occasion as the Guest of Honour. Mr. Rohit Dubey took the occasion to elaborate on his key learnings from the industry. He talked at length on the importance of brevity in communication, good listening, learning from great communicators. He also emphasized the importance of being sensitive to the social responsibilities of a new age communication professionals. Ms. Kasturi Ray, articulated how mass communication is all about telling stories, in an effective way. She further added, "Passion cannot give a successful career, but skillset, conditioning and positioning can help to convert the passion to a successful career". In his presidential address, Prof. P. P. Mathur, Vice-Chancellor, Birla Global University, focused on the importance of developing skills.

Newly-elected TMC RS MP will seek VBU VC removal

CM Banerjee has also appointed Samirul Islam as the chairman of the State Migratory Workers Welfare Board



STATESMAN NEWS SERVICE
BIRBHUM, 3 AUGUST

The new Rajya Sabha MP of Trinamul Congress, professor Samirul Islam has said today that he will raise the issue of Visva Bharati University (VBU) at the upper house of the Parliament.

"I will speak to the Vice-President Jagdeep Dhankhar and seek the

removal of the vice-chancellor of Visva Bharati University, professor Bidyut Chakraborty. Professor Chakraborty has been continuously defaming an internationally reputed personality like Amartya Sen. Besides being a Nobel laureate he is also a Bharat Ratna. The standard of VBU is falling and the VC seemed to be least concerned about it," he added.

Chief minister Mamata

Banerjee has also appointed him as the chairman of the State Migratory Workers Welfare Board and very recently five migratory workers were killed in different states, including two from Purulia.

"I have been recently given charge by our chief minister. This is the formation of the first such welfare board by any state for the migratory workers. I will call back all the migratory

workers who are working outside this state. Even two migratory workers from Uttar Pradesh are killed in Birbhum. We have seen the pathetic conditions of the migratory workers during the Covid pandemic and hope that with the guidance of the CM we try to do something for the migratory workers which will set an example for everyone to see," he added.

The professor of chemistry, who was chosen by the

Darjeeling resident writes letter to PM demanding Gorkhland

STATESMAN NEWS SERVICE
SILIGURI, 3 AUGUST

At a time when Gorkha Jan Mukti Morcha (GJMM) chief Bimal Gurung is preparing to stage demonstration at Jantar Mantar in Delhi from tomorrow, demanding permanent political solution for the Hill, Terai and Doora region, a Kurseong resident, Ram Krishna Sharma has written a letter to Prime Minister Narendra Modi demanding a separate state of Gorkhland.

Mr Sharma has sent his letter to PM, through Darjeeling MP Raju Bista, requesting him to make an important announcement acknowledging the aspirations of the Indian Gorkhas on 15 August this year.

"We are eagerly waiting for your speech on 15 August 2023. We hope that you must address the longstanding demand of Indian Gorkhas, particularly the aspirations for a separate state of Gorkhland," Mr Sharma wrote. He also added: "The demand for Gorkhland is not new, it has been a long standing dream of Indian Gorkhas, who have been demanding socio-economic development, political representation and cultural preservation. We believe that the formation of a separate state of Gorkhland, comprising Darjeeling, Kalimpong, Terai and Doora would not only address these aspirations but also contribute to overall progress and harmony of the region."

School job case: Sujay Badra used bank accounts of relatives to divert ill-gotten money, claims ED

AGENCIES
KOLKATA, 3 AUGUST

The Enforcement Directorate has claimed that Sujay Krishna Bhadra, a prime accused in the school recruitment case in West Bengal, used his daughter and son-in-law's bank account to divert the ill-gotten money.

In the chargesheet submitted on July 28 at a special court of the Prevention of Money Laundering Act (PMLA) in Kolkata, the ED sleuths said that while one hand Bhadra used a portion of the proceeds in purchasing property in the names of his daughter and son-in-law, on the other hand, he used bank



accounts of his close relatives to divert the proceeds of the crime.

The central agency sleuths have mentioned about a residential flat worth Rs 2.5 crore

in a posh area in South Kolkata which is registered in the name of the son-in-law of the accused.

A portion of the funds for purchasing the flat, as men-

tioned in the chargesheet, was shown as loan given by a corporate entity christened Wealth Wizard, where Bhadra was the principal shareholder.

The corporate entity has also been named in the chargesheet presented on July 28.

The ED sleuths have come across several bank accounts in the name of Bhadra and his close relations with a number of fictitious inward and outward remittances, which they believe were actually the proceeds of the cash for job.

The central agency sleuths have already started the process of confiscating the "doubtful" assets and property in the name of Bhadra and his close relatives. Already a number of bank accounts linked to Bhadra and his close associates have been frozen by the central agency.

Kejriwal govt will soon launch 'Business Blasters' for Delhi ITIs too: Atishi

STATESMAN NEWS SERVICE
NEW DELHI, 3 AUGUST

Delhi Education Minister Atishi on Thursday announced that the city government will soon launch 'Business Blasters', the Kejriwal government's flagship student entrepreneurship programme for Delhi ITIs too, to nurture an entrepreneurial culture among ITI students.

"I am hopeful that with the introduction of Business Blasters in Delhi ITIs, we will soon see CEOs and chief technology officers of major multinational corporations emerging from here," she said during an event here.

Atishi felicitated the winners of the "ITI Innovate", an Inter ITI Skill-a-thon for Delhi ITIs. The Delhi government's Direc-



torate of Training and Technical Education (DITE) organised this three-day event at four

ITI clusters across Delhi. The goal was to promote innovation and provide a platform for

ITI students to showcase their skills.

This event brought together students, industry experts, and educators who collaboratively worked on solving real-world challenges in domains such as construction and building technology, social and personal services, creative arts and fashion, manufacturing and engineering technology, and information and communications technology.

Atishi said today the ITI students have created fantastic projects, and now it is the government's responsibility to support them and transform their projects into start-ups. The Inter-ITI Skill-A-Thon brought together 1200 students and nearly 300 teams from various ITIs.

Congratulating the students for their participation in this unique Skill-a-thon for ITIs, Atishi said, "This Skill-a-thon has provided a platform for our ITI students to showcase their inner talents to the industry and build their confidence."

She added that in the Indian education system, children often fall into two categories: those with parents who can afford expensive school and college education, and those from middle-class or underprivileged backgrounds where parents struggle to provide high-quality education. Children from middle-class and underprivileged backgrounds often attend government schools and colleges, where they may face difficulties and believe that they might not have good opportunities in life.

DPDP Bill will create punitive consequences for platforms exploiting Indians' data: MoSIT

AGENCIES
NEW DELHI, 3 AUGUST

The Digital Personal Data Protection (DPDP) bill is certainly a legislation that will create a deep lasting behavioural change and create high penalty punitive consequences for any or all platforms that misuse or exploit the personal data of any Indian citizen, Minister of State for Electronics and IT, Rajeev Chandrasekhar, said on Thursday after the proposed law was introduced in Parliament amid protests.

The highly-anticipated bill was introduced in the Lok Sabha by IT Minister Ashwini Vaishnaw.

Chandrasekhar said that the DPDP Bill introduced in Parliament is a very significant



milestone in Prime Minister Narendra Modi's vision of global standard cyber laws for India's \$1 trillion digital

economy goal and India's Techade.

"For many years, it has been known that many plat-

forms, companies or data fiduciaries have been collecting personal data of individual citizens, not just in India but all around the world and have been exploiting that personal data for their own business models, algorithms, and many other ways," he said in a video message.

This has been done without the awareness or the agreement of the person whose personal data it was. "Big and small technology companies have been essentially creating business models by misusing and exploiting digital personal data of citizens, which is something that this bill intends to address," the minister added.

He said that the bill addressed aspects that every legislation should achieve --

protecting citizens' rights and creating a compliance-friendly regime for startups and the digital economy.

"This is certainly legislation that will create a deep lasting behavioural change and create punitive consequences, high-penalty punitive consequences for any or all platforms that misuse or exploit the personal data of any Indian citizen," the minister stressed. The data protection bill specifies norms on management of personal data of residents in India and requires explicit consent from people whose data is collected and used. The DPDP bill also outlines practices for entities that collect personal data, how that data should be stored and processed to ensure there is no breach.

O-532
GOVERNMENT OF ODISHA
OFFICE OF THE SUPERINTENDING ENGINEER, RURAL WORKS DIVISION RAIRANGPUR (MAYURBHANJ)
E-mail ID: - eerwairangpur@yahoo.com
Letter No.3210 // Date- 27-07-2023
"C" Procurement Notice for Road Works, Bid Identification No - RWDRRP - 1/2023-24
1. Name of the work : Special repair to roads and Periodical maintenance for the year 2023-24
2. Estimated Cost : From Rs. 5.04 TO 42.02 lakhs (approximately).
3. Class of Contractor : "D & C" = 1 to 4, 10, 12, 14, 18 to 20 Class or relevant Class of works license.
"C" & "B" = 6 & 8 Class or relevant Class of works license
"B" = 5, 16 & 17 Class or relevant Class of works license
"C" = 7, 9, 11, 13, 15 Class or relevant Class of works license
4. Period of Completion : SI. No- 1 to 4, 8, 9, 11, 12, 15, 18 to 20 = 02 (Two) calendar months.
SI No- 5 to 7, 16 & 17 = 4 (Four) Calendar month
SI No-10 & 14 = 1 (One) Calendar month
SI No-13 = 3 (Three) Calendar month
5. Tender Paper Cost : as per annexure /-
The details are as follows.

Procurement Officer	Bid identification No.	Availability of tender on-line for bidding	Last date & time of seeking tender clarification	Date & Time of Opening of Tender in O/O S.E.R.W. Division, Rairangpur. Technical Bid & Financial Bid
1	2	3	4	5
S.E.R.W. Division, Rairangpur.	RWDRRP-01/2023-24	04.08.2023 at 11.00 A.M.	18.08.2023 up to 5.00 P.M.	17.08.2023 up to 5.00 P.M. 19.08.2023 at 11.30 A.M.

Further details can be seen from the website www.tendersodisha.gov.in
-Sd-
Er. D. Behera
Superintending Engineer
R.W. Division, Rairangpur
OIPR-25107/11/0001/2324

यूनियन बँक Union Bank of India
Regional Office: Rayagada
1st Floor, Sri Vinayaka House, Near M.I Division, New Colony, Rayagada-765001
DEMAND NOTICE

Enforcement of Security Interest Action Notice in connection with the Credit facilities enjoyed by the following Borrower/Guarantors with our Bolangir-2 Branch: Classified as NPA
We have to inform the below mentioned Borrower/Guarantors that their A/c mentioned below have been classified as NPA account pursuant to their default in making repayment of dues/installment/interest. Demand Notice u/s 13 (2) of SARFAESI Act, 2002 was issued by the Authorized Officer against the following Borrower/Guarantors of Union Bank of India, Bolangir-2 Branch but the same could not be served on the below mentioned parties which was sent by Regd. Post A.D. The outstanding amount in their accounts are shown in the below column against their names. The details are given below:

Name & Address of Borrower/Guarantors	Nature / Limit	Date of NPA/Date of Demand Notice/ Outstanding	Details of Property Mortgage
Borrower: M/s. Arpal Enterprises, Prop.: Shri Bikash Chandra Hota, S/o: Lingaraj Hota, At: Gandhinagar Pada, Bolangir-767001 / Guarantor: Shri Girijakanta Mishra, S/o: Narottam Mishra, At: Near Ice Factory, Gandhinagar Pada, Bolangir-767001	1) OCCOP/ ₹17,75,000/- 2) UGEC/ ₹3,00,000/- Total: ₹20,75,000/-	25.07.2023 / 27.07.2023 ₹19,46,903.29 as on 25.07.2023 together with further interest & charges	Residential land and building at Jagannath Para, Balangir on Plot No.: 210/5690, Khata No.: 730/2303, to an extent of Ac.0.056 cents in the name of Shri Bikash Chandra Hota, S/o: Lingaraj Hota, Gandhinagar Pada, Bolangir-767001 which is bounded by East: 20'-0" wide proposed road, West:

Binaya Kumar Nanda, North: Ashok Kumar Guru, South: Land for Ashok Kumar Meher

In spite of our repeated demands you (borrower) have not paid any amount towards the amount outstanding in your account, you have not discharged your liabilities. We do hereby call upon you in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 to pay the sum mentioned above against your notice together with interest from the date mentioned above at contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the above security created by you in favour of the Bank by exercising any or all of the rights given under the said Act. 1) Please note that if you fail to remit the dues together with contractual rate of interest from the date mentioned above within 60 days as per the terms and conditions of loan documents executed by you and if Bank exercises all its rights under this Act and if the dues are not fully satisfied with the sale of proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in a court of law/Debits Recovery Tribunal for recovery of the balance amount from you. 2) As per sec.13 (13) of the Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities except in the usual course of business without the consent of the Bank. Please note that any violation of this section entails serious consequences. **Your kind attention is also invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.**

Place: Rayagada
Date: 03.08.2023
Sd/- Authorized Officer
Union Bank of India

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ROOPAM TEXTILES TRADING PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Roopam Textiles Trading Private Limited
2. Date of incorporation of corporate debtor	22.04.2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Cuttack, Odisha
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101OR2004PTC0075790
5. Address of the registered office and principal office (if any) of corporate debtor	One, Janpath, Kharvel Nagar, Bhubaneswar, 751001
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced on 31 st July 2023 Order Received on 2nd August 2023
7. Estimated date of closure of insolvency resolution process	27.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Payal Agarwal, Regn. No.: IBBI/IPA-001/IP-P-02254/2021-22/13571
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old College Lane, Nimchouri, Cuttack, Odisha-753002, email: agarwalpayal2008@gmail.com.
10. Address and e-mail to be used for correspondence with the interim resolution professional	Old College Lane, Nimchouri, Cuttack, Odisha-753002, email: roopam.cirp@gmail.com
11. Last date for submission of claims	14.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, cuttack bench has ordered the commencement of a corporate insolvency resolution process of Roopam Textiles Trading Private Limited on 31st July 2023.

The creditors of Roopam Textiles Trading Private Limited, are hereby called upon to submit their claims with proof on or before 14th of August 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Payal Agarwal
Interim Resolution Professional of Roopam Textiles Trading Private Limited
Reg No: IBBI/IPA-001/IP-P-02254/2021-22/13571
Date: 04.08.2023
Place: Cuttack

